

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMVIR): The Employees' Provident Fund authorities have stated as follows:-

(a) No Assistant in the Central Office was promoted to the post of Head Clerk. However, 2 employees who had passed the departmental Examination for Assistant/Head Clerks were appointed as Assistants in the Central Office and were later posted as Head Clerks—one in Regional Office, Bihar in the year 1980-81 and the other in the Regional Office, Tamil Nadu in the year 1981-82. There is no post of Provident Fund Inspector in the Central Office. The number of persons promoted from Head Clerks to Provident Fund Inspector (Grade-II) in Delhi Region is given below year-wise:

1979—80	1980—81	1981—82
	5	1

(b) Number of persons promoted as Head Clerks in different categories in the Regional Office, Delhi is as given below:-

	Gen. Category	SC	ST
1979-80
1980-81	8	1	1
1981-82	8

Number of Head Clerks promoted as Provident Fund Inspector (Grade-II) in different categories in the Regional Office, Delhi is as under:—

	Gen. Category	SC	ST
1979-80
1980-81	4	1	..
1981-82	1

(c) Yes, depending upon availability of eligible candidates.

Sale of Madhya Pradesh State Industries Corporation Showroom

6075. SHRI VIJAY KUMAR YADAV:

SHRI SHEO SHARAN VERMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a businessman and his solicitor were arrested on 2 March, 1982 in Delhi in a scandal concerning the sale of a Madhya Pradesh State Industries Corporation showroom;

(b) whether his attention has been drawn to a report in 'Times of India' New Delhi of 3 March, 1982; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBAIAH): (a) They were arrested on the 7th Feb. and 6th Feb., 1982 respectively.

(b) Yes, Sir.

(c) The Madhya Pradesh State Textile Corporation Ltd. and the M.P. State Industrial Corporation are having an Emporium at No. 10-A Scindia House, New Delhi, in the name of Gwalior Potteries. The Owner of the Premises had filed a Civil Suit for vacating the premises alleging that the premises had been sub-let. Subsequently the owner of the building had taken possession of the premises on the basis of the authority issued by S/Shri M. C. Mohan and R.C. Sharma of the M.P. State Industries Corporation, Bhopal. A complaint has been lodged with the Police that the authority given by the above mentioned officers was forged and illegal. The premises have been sealed u/s 145 Cr. P. C. on 17-1-82. A case u/s 448/34/420/380/120 B IPC has been registered and the investigation is in progress.

Redressal of Grievances in pre and Post-Matric Scholarships

6076. SHRI R. N. RAKESH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a representation was received by Government from Delhi Scheduled